

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

**Excise Restoration of Appeal Application
No.70396 of 2019**

IN

Excise Appeal No.1988 of 2008

(Arising out of Order-in-Appeal No. 111 to 113-CE-GZB-2008 dated 29/05/2008 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Ghaziabad)

M/s Paharpur Cooling Tower Ltd.,

.....Appellant

(Plot-9, Site-IV, Industrial Area,
Sahibabad, Ghaziabad-201010)

VERSUS

Commissioner of Central Excise &

CGST, Meerut-I

....Respondent

(Excise Chowk, University Road,
Mangal Pandey Nagar, Meerut-250005)

WITH

**Excise Restoration of Appeal Application
No.70395 of 2019**

IN

Excise Appeal No.1989 of 2008

(Arising out of Order-in-Appeal No. 111 to 113-CE-GZB-2008 dated 29/05/2008 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Ghaziabad)

M/s Paharpur Plastics,

.....Appellant

(Plot-10, Site-IV, Industrial Area,
Sahibabad, Ghaziabad-201010)

VERSUS

Commissioner of Central Excise &

CGST, Meerut-I

....Respondent

(Excise Chowk, University Road,
Mangal Pandey Nagar, Meerut-250005)

AND

**Excise Restoration of Appeal Application
No.70394 of 2019**

IN

Excise Appeal No.1990 of 2008

(Arising out of Order-in-Appeal No. 111 to 113-CE-GZB-2008 dated 29/05/2008 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Ghaziabad)

M/s Unispanners Pvt. Ltd.,

.....Appellant

(Plot-9, Site-IV, Industrial Area,
Sahibabad, Ghaziabad-201010)

VERSUS

Commissioner of Central Excise &

CGST, Meerut-I

....Respondent

(Excise Chowk, University Road,
Mangal Pandey Nagar, Meerut-250005)

APPEARANCE:

A letter on record, for the Appellant

Shri Sandeep Pandey, Authorised Representative for the Respondent

CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NOS. 70009-70011/2023

DATE OF HEARING : 31 July, 2023
DATE OF DECISION : 31 July, 2023

PER BENCH:

We find that vide Final Order Nos.71491-71493 dated 31/07/2019 the appeals were dismissed for non-prosecution. The appellants filed Miscellaneous Application for restoration of their appeals mentioning as follows:-

"The arguing counsel was having number of cases listed before High Court along with the case listed before the learned Tribunal."

2. In view of the above submissions, made in details in the miscellaneous application, the prayer for restoration of appeals is allowed and the Final Order Nos.71491-71493 dated 31/07/2019 dismissing the appeals is recalled and the appeals are listed to its original number.

3. Further, we find that the appellants have settled the dispute under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and they also submitted copies of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues.

4. Accordingly, the Appeals are dismissed as withdrawn under Sabka Vishwas (Legacy Dispute

Resolution) Scheme, 2019. Miscellaneous Applications also stand disposed of.

(Dictated and pronounced in open court)

Sd/-
(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

Sd/-
(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

akp